

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.A. No.723 of 2022

***The National Law University of Odisha Appellants
and another***

Mr. S.P. Mishra, Senior Advocate assisted by Mr. P.K. Rath,
Advocate

-versus-

Sabyasachi Mohanty and others Respondents

Mr. B.P. Tripathy, A.G.A. for Respondent Nos.2 to 5
Mr. S.K. Dalai, Advocate along with Mr. A. Dash, Advocate for
Respondent No.1

**CORAM:
JUSTICE B. P. ROUTRAY
JUSTICE M.S. SAHOO**

**ORDER
27.05.2022**

**Order No.
01.**

1. Heard all the parties.
2. Issue notice to the Respondent Nos.1 to 6.
3. Since Mr. S.K. Dalai, learned counsel, accepts notice on behalf of Respondent No.1, one extra copy of the brief be served on him within seven days.
4. Mr. B.P. Tripathy, learned A.G.A. accepts notice on behalf of Respondent Nos.2 to 5. Four extra copies of the brief be served on him within seven days.

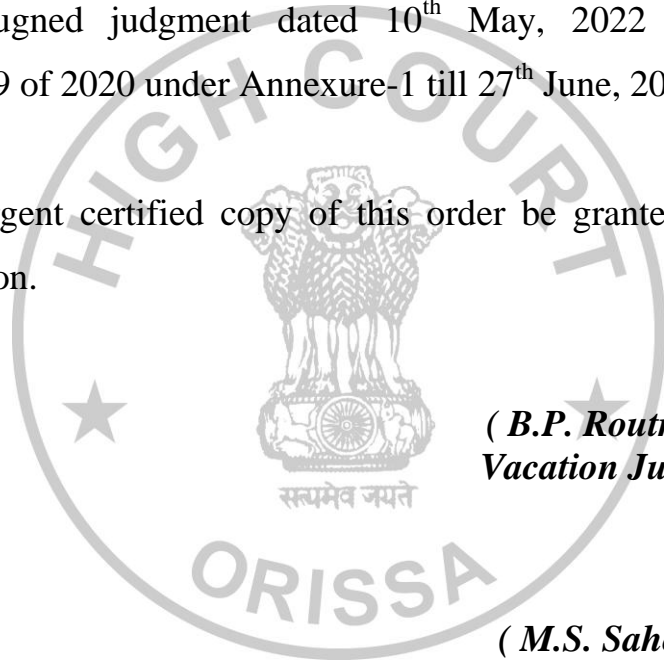
5. Notice be issued to the Respondent No.6 by Registered Post with A.D., fixing a short returnable date. Requisites shall be filed within seven days.

6. List this matter on 27th June, 2022 under the heading “Fresh Admission”.

I.A. No.1841 of 2022

7. As an interim, it is directed that there shall be stay operation of the impugned judgment dated 10th May, 2022 in W.P.(C) No.33209 of 2020 under Annexure-1 till 27th June, 2022.

8. An urgent certified copy of this order be granted on proper application.



(B.P. Routray)
Vacation Judge

(M.S. Sahoo)
Vacation Judge